

In the Court No. 209 of Dr. Archana Sinha, ASJ-06 (POCSO) West, Delhi

Dated 17.06.2020

ORDER

Adjournment of cases fixed for 17.06.2020

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

Thus, all the pending matters listed before this Court on 17.06.2020 would stand adjourned as under:-

S. No.	Date already fixed	New Date of Hearing	Remarks
1.	17.06.2020 (Wednesday)	09.09.2020 (Wednesday)	1. All cases except cases at Sr. No.1 to 3 stand adjourned en-bloc to 09.09.2020. 2. Pending bail application in State Vs. Suraj @ Rahul at Sr. No.1 has been taken up as urgent and shall be taken up on 20.06.2020 through Video Conferencing. 3. Pending bail application in State Vs. Neeraj @ Sonu @ Koko at Sr. No.2 has been taken up as urgent and shall be taken up on 26.06.2020 through Video Conferencing. 4. The case at Sr. No.3 titled State Vs. Avdesh Mandal has been treated as urgent and has been fixed for 06.07.2020 through Video Conferencing.

The copy of this order be also sent to Jail Superintendent concerned for information and compliance of production of the UTPs accordingly.

It is computer generated copy and does not require signatures as approved by undersigned.

By Order

Sd/-

(Dr. Archana Sinha)

ASJ-06 (POCSO), West, Tis Hazari, Delhi

Dated 17.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.541/18, P.S. Tilak Nagar
U/s 377/363/506/34 IPC & 6 POCSO Act

State Vs. Abhishek Saxena @ Anshul

17.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
(present through video conferencing)
Victim Master K alongwith his father Sh. SK
Sh. Anil Kumar, Ld. Counsel for accused
(present through video conferencing)*

This is an application moved U/s 439 Cr.PC on behalf of accused/applicant Abhishek Saxena @ Anshul for grant of interim bail on the ground of medical problem of the accused/inmate.

Let the report of concerned Jail Superintendent/CMO be called.

Be listed for hearing on 22.06.2020 at 2 pm through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.447/17, P.S. Nangloi
U/s 328/454/376D/34 IPC & 6 POCSO Act

State Vs. Arvind Kumar

17.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. CP, the father of the prosecutrix
Sh. S.K. Tiwari, Ld. Counsel for accused Arvind Kumar
IO W/SI Reena
(all three present through video conferencing)*

This is an application dated 30.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Arvind Kumar for grant of interim bail in terms of minutes of High Powered Committee issued time to time.

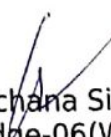
The ground taken for interim bail is the illness of the mother submitting that she is in need of treatment for heart problem and she is to be operated for installing the stunt but the medical report verified by the IO does not show such emergency as per the verification report of the medical documents of the mother of the accused.

Ld. Counsel for accused may submit the certificate of the doctor concerned regarding emergency shown about the surgery.

The father of the prosecutrix is present to represent her at the time of hearing of this application. As per the record, the testimony of the prosecutrix has already been recorded. As the interim bail application is moved on the medical grounds and is to be heard not on merits, the father of the prosecutrix is also exempted from his appearance to represent the prosecutrix.

Be listed on 23.06.2020 at 2 pm through video conferencing.

IO to join the proceedings. Ld. Counsel shall submit the doctor's certificate to the IO through Whatsapp or email so that she can verify the same and submit the report.


(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

UID No. 271/19
Fresh SC No. 40/19
FIR No.184/19, PS Nangloi
U/s 323 IPC &
Sec. 10 POCSO Act

State Vs. Nand Kishore

17.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Applicant IO W/SI Reena
(both present through video conferencing)*

This is an application for cancellation of interim bail of accused Nand Kishore, moved by SI Reena, IO of the case.

IO SI Reena has joined the meeting through video conferencing and has informed that the accused has expired on 3rd or 4th June, 2020 but she could not procure the death certificate by now.

In the event of death of the accused, the application for cancellation of bail of the accused stands dismissed.

Issue notice to SHO to verify the factum of death of the accused and submit the death verification report on 26.06.2020.

Be put up on 26.06.2020 with judicial file.

IO shall physically appear with death verification report on that date before this Court.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

*Notice issued to SHO
19/6*

UID No.639/17
New SC No.35/17, Old SC No. 220/17
FIR No. 77/17, P.S. - Anand Parbat
U/s 363/212/328/376/364/34 IPC
& 6 of POCSO Act

State Vs. Kaushal Jha & Ors

(1) Kaushal Jha (2) Deepak Kumar @ Ravi

17.06.2020 (Proceedings through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
(present through video conferencing)
None for accused Deepak Kumar @ Ravi

This is an application moved U/s 439 Cr.PC on behalf of accused/applicant Deepak Kumar @ Ravi for grant of Interim ball.

None has appeared for the applicant/accused. The IO and the prosecutrix are also not present.

When the counsel was contacted on phone for joining the proceedings through video conferencing, it was informed that he is not available today and he sought a date for tomorrow.

Notice to the complainant / prosecutrix be issued and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 363/212/328/376/364/34 IPC & 6 of POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Be listed on 24.06.2020 at 2 pm through video conferencing.

The counsel for accused be informed accordingly.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.212/13, P.S. Mundka
U/s 302/307/393 IPC

State Vs. Ratan Singh & Anr.

17.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Harsh Jaidka, Ld. Counsel for accused Ratan Singh
(both present through video conferencing)*

This is an application dated 16.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Ratan Singh for grant of interim bail for taking care of the father who is co-accused and of the age of around 80 years and as per the telephonic information received by the counsel, he is not keeping good health and required urgent care.

Also that, his case is covered in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19.

Let the IO submit the medical status of Kishan Singh, father of the accused and also his previous antecedents' report from SCRB.

The conduct report from jail be also called from Jail Superintendent concerned.

List the matter before such Court on **20.06.2020** through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.540/14, P.S. Tilak Nagar
U/s 302/307/393 IPC

State Vs. Balvinder Singh @ Bablu

17.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Jaspreet Singh, Ld. Counsel for accused Balvinder Singh @
Bablu
(both present through video conferencing)*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Balvinder Singh @ Bablu for grant of interim bail.

The bail application is moved seeking release of the accused in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail be called from Jail Superintendent.

Issue notice to IO to submit the report on antecedents of the accused as per SCRB/NCRB.

List the matter on **20.06.2020** through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

UID No.536/17
New SC No. 104/18, Old SC No. 193/17
FIR No. 177/17, P.S. Mundka
U/s 376 IPC & Sec 6 of POCSO Act

State Vs. Neeraj @ Sonu @ Koko

17.06.2020

Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
(present through video conferencing
ASI Vinod, Naib Court (Prosecution))

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

This matter stand adjourned en-bloc for PE for **09.09.2020.**

IA No.01/2019

This is an application dated 24.04.2019 u/s 439 Cr.PC on behalf of applicant/accused Neeraj @ Sonu @ Koko for grant of bail.

Contd...2

UID No.536/17
New SC No. 104/18, Old SC No. 193/17
FIR No. 177/17, P.S. Mundka
U/s 376 IPC & Sec 6 of POCSO Act

State Vs. Neeraj @ Sonu @ Koko

17.06.2020

Sh. Naresh Gupta, Ld. Counsel was contacted on mobile No.9868597626. The Meeting ID was also sent with the timings for hearing through video conferencing but during the proceedings between 2 to 4 PM, none has joined the proceedings.

Be put up on **26.06.2020** through video conferencing.

Ld. Counsel be informed about the date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

UID No. 56683/2016
New SC No. 49/17, Old SC No. 190/15
FIR No.426/15, P.S. Mundka
U/s 363/366/376/342 IPC &
4 of POCSO Act

State Vs. Suraj @ Rahul

17.06.2020

Present: *Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
(present through video conferencing)
Sh. Jaspreet Singh, Ld. Counsel for accused Suraj @ Rahul
(present through video conferencing)
ASI Vinod, Naib Court (Prosecution)*

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

This matter stand adjourned en-bloc for PE for
09.09.2020.

Contd...2

-2-

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New SC No. 49/17, Old SC No. 190/15
FIR No.426/15, P.S. Mundka
U/s 363/366/376/342 IPC &
4 of POCSO Act

State Vs. Suraj @ Rahul

17.06.2020

IA No.03/2020

This is an application dated 12.03.2020 u/s 439 Cr.PC on behalf of applicant/accused Suraj @ Rahul for grant of bail.

Formal notice to the complainant / prosecutrix be issued and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 363/366/376/342 IPC & 4 of POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Let the prosecutrix be summoned through e-mode through SHO as per the prescribed procedure.

Be listed for hearing on the bail application on **20.06.2020** through video conferencing at 2 pm.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

UID No. 57202/16
New SC No.150/17, Old SC No. 195/15
FIR No.300/15, P.S. Anand Parbat
U/s : 363/366/376/506 IPC & 6 of POCSO Act

State Vs. Avdesh Mandal

17.06.2020

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
(present through video conferencing)*

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

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In view of order/circular No.421-10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020 and in view of meeting dated 14.06.2020 through Video Conferencing of Ld. District & Sessions Judge (West), Delhi with all the Officers of DHJS & DJS, this matter, already fixed for arguments, is taken up in the list of urgent matters being this case in the list of 5 year old cases.

Contd...2

UID No. 57202/16
New SC No.150/17, Old SC No. 195/15
FIR No.300/15, P.S. Anand Parbat
U/s : 363/366/376/506 IPC & 6 of POCSO Act

State Vs. Avdesh Mandal

17.06.2020

Ld. Counsel Sh. Wasim Firoz was contacted on Mobile no.9810926617 seeking his consent for arguments through Video Conferencing, but he has shown his difficulty to address arguments through Video Conferencing as he is out of town and has no access to any system to address the arguments.

At request, adjourned for **06.07.2020** for final arguments.

Ld. Addl. PP and Ld. Counsel for the accused have already been apprised of the next date of hearing as well as for the purpose fixed through their telephone Numbers 9650791748 and 9810926617.

Naib Court (Prosecution) who is already present in the Court today is also directed to remain present on that date.

Ahlmad to mention it in the list of urgent matters.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.418/16, P.S. Nangloi
U/s 302/186/353/307/34 IPC

State Vs. Vivek Kumar Jha

17.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Kanwar Kochhar, Ld. Counsel for accused
(both present through video conferencing)*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Vivek Kumar Jha for grant of interim bail.

Reply dated 10.06.2020 has already been filed by IO.

The interim bail is sought on the medical ground of the accused. It is submitted that during custody he has a surgery on his middle finger of right hand but recently it has developed pain and he needs proper treatment out of jail.

The report dated 12.06.2020 from Jail Superintendent / CMO has been received.

As per the report, the inmate patient was reviewed by jail visiting SR Ortho for the complaints of pain and deformity in right hand middle finger and gave history of stab injury by knife in 2016 in right middle finger, he was examined and advised finger stretching exercise and medications accordingly. The inmate patient is also advised for a plastic surgery reference and as it is not an emergency and same will be planned after the resumption of routine OPD services in DDU Hospital.

A copy of the report of Jail Superintendent/CMO be sent to the counsel for the accused through email.

Contd...2

State Vs. Vivek Kumar Jha

17.06.2020

Counsel for the accused is directed to take the opinion from the hospital or the doctor concerned from where they want the proper treatment or management of the medical problem of the inmate about the manner of treatment or management of the problem and produce such report before this Court for further hearing of the bail application on **22.06.2020 at 2 pm** through Video Conferencing.

IO need not be present on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

In the Court No. 209 of Dr. Archana Sinha, ASJ-06 (POCSO) West, Delhi

Dated 17.06.2020

ORDER

Adjournment of cases fixed for 17.06.2020

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

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Thus, all the pending matters listed before this Court on 17.06.2020 would stand adjourned as under:-

S. No.	Date already fixed	New Date of Hearing	Remarks
1.	17.06.2020 (Wednesday)	09.09.2020 (Wednesday)	1. All cases except cases at Sr. No.1 to 3 stand adjourned en-bloc to 09.09.2020. 2. Pending bail application in State Vs. Suraj @ Rahul at Sr. No.1 has been taken up as urgent and shall be taken up on 20.06.2020 through Video Conferencing. 3. Pending bail application in State Vs. Neeraj @ Sonu @ Koko at Sr. No.2 has been taken up as urgent and shall be taken up on 26.06.2020 through Video Conferencing. 4. The case at Sr. No.3 titled State Vs. Avdesh Mandal has been treated as urgent and has been fixed for 06.07.2020 through Video Conferencing.

The copy of this order be also sent to Jail Superintendent concerned for information and compliance of production of the UTPs accordingly.

It is computer generated copy and does not require signatures as approved by undersigned.

By Order

Sd/-

(Dr. Archana Sinha)

ASJ-06 (POCSO), West, Tis Hazari, Delhi

Dated 17.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.541/18, P.S. Tilak Nagar
U/s 377/363/506/34 IPC & 6 POCSO Act

State Vs. Abhishek Saxena @ Anshul

17.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
(present through video conferencing)
Victim Master K alongwith his father Sh. SK
Sh. Anil Kumar, Ld. Counsel for accused
(present through video conferencing)*

This is an application moved U/s 439 Cr.PC on behalf of
accused/applicant Abhishek Saxena @ Anshul for grant of interim
bail on the ground of medical problem of the accused/inmate.

Let the report of concerned Jail Superintendent/CMO be
called.

Be listed for hearing on 22.06.2020 at 2 pm through
video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.447/17, P.S. Nangloi
U/s 328/454/376D/34 IPC & 6 POCSO Act

State Vs. Arvind Kumar

17.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. CP, the father of the prosecutrix
Sh. S.K. Tiwari, Ld. Counsel for accused Arvind Kumar
IO W/SI Reena
(all three present through video conferencing)*

This is an application dated 30.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Arvind Kumar for grant of interim bail in terms of minutes of High Powered Committee issued time to time.

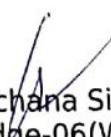
The ground taken for interim bail is the illness of the mother submitting that she is in need of treatment for heart problem and she is to be operated for installing the stunt but the medical report verified by the IO does not show such emergency as per the verification report of the medical documents of the mother of the accused.

Ld. Counsel for accused may submit the certificate of the doctor concerned regarding emergency shown about the surgery.

The father of the prosecutrix is present to represent her at the time of hearing of this application. As per the record, the testimony of the prosecutrix has already been recorded. As the interim bail application is moved on the medical grounds and is to be heard not on merits, the father of the prosecutrix is also exempted from his appearance to represent the prosecutrix.

Be listed on 23.06.2020 at 2 pm through video conferencing.

IO to join the proceedings. Ld. Counsel shall submit the doctor's certificate to the IO through Whatsapp or email so that she can verify the same and submit the report.


(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

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*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Applicant IO W/SI Reena
(both present through video conferencing)*

This is an application for cancellation of interim bail of accused Nand Kishore, moved by SI Reena, IO of the case.

IO SI Reena has joined the meeting through video conferencing and has informed that the accused has expired on 3rd or 4th June, 2020 but she could not procure the death certificate by now.

In the event of death of the accused, the application for cancellation of bail of the accused stands dismissed.

Issue notice to SHO to verify the factum of death of the accused and submit the death verification report on 26.06.2020.

Be put up on 26.06.2020 with judicial file.

IO shall physically appear with death verification report on that date before this Court.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

*Notice issued to SHO
19/6*

UID No.639/17
New SC No.35/17, Old SC No. 220/17
FIR No. 77/17, P.S. - Anand Parbat
U/s 363/212/328/376/364/34 IPC
& 6 of POCSO Act

State Vs. Kaushal Jha & Ors

(1) Kaushal Jha (2) Deepak Kumar @ Ravi

17.06.2020 (Proceedings through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
(present through video conferencing)
None for accused Deepak Kumar @ Ravi

This is an application moved U/s 439 Cr.PC on behalf of accused/applicant Deepak Kumar @ Ravi for grant of Interim ball.

None has appeared for the applicant/accused. The IO and the prosecutrix are also not present.

When the counsel was contacted on phone for joining the proceedings through video conferencing, it was informed that he is not available today and he sought a date for tomorrow.

Notice to the complainant / prosecutrix be issued and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 363/212/328/376/364/34 IPC & 6 of POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Be listed on 24.06.2020 at 2 pm through video conferencing.

The counsel for accused be informed accordingly.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.212/13, P.S. Mundka
U/s 302/307/393 IPC

State Vs. Ratan Singh & Anr.

17.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Harsh Jaidka, Ld. Counsel for accused Ratan Singh
(both present through video conferencing)*

This is an application dated 16.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Ratan Singh for grant of interim bail for taking care of the father who is co-accused and of the age of around 80 years and as per the telephonic information received by the counsel, he is not keeping good health and required urgent care.

Also that, his case is covered in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19.

Let the IO submit the medical status of Kishan Singh, father of the accused and also his previous antecedents' report from SCRB.

The conduct report from jail be also called from Jail Superintendent concerned.

List the matter before such Court on **20.06.2020** through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.540/14, P.S. Tilak Nagar
U/s 302/307/393 IPC

State Vs. Balvinder Singh @ Bablu

17.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Jaspreet Singh, Ld. Counsel for accused Balvinder Singh @
Bablu
(both present through video conferencing)*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Balvinder Singh @ Bablu for grant of interim bail.

The bail application is moved seeking release of the accused in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail be called from Jail Superintendent.

Issue notice to IO to submit the report on antecedents of the accused as per SCRB/NCRB.

List the matter on **20.06.2020** through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

UID No.536/17
New SC No. 104/18, Old SC No. 193/17
FIR No. 177/17, P.S. Mundka
U/s 376 IPC & Sec 6 of POCSO Act

State Vs. Neeraj @ Sonu @ Koko

17.06.2020

Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
(present through video conferencing
ASI Vinod, Naib Court (Prosecution))

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

This matter stand adjourned en-bloc for PE for **09.09.2020.**

IA No.01/2019

This is an application dated 24.04.2019 u/s 439 Cr.PC on behalf of applicant/accused Neeraj @ Sonu @ Koko for grant of bail.

Contd...2

UID No.536/17
New SC No. 104/18, Old SC No. 193/17
FIR No. 177/17, P.S. Mundka
U/s 376 IPC & Sec 6 of POCSO Act

State Vs. Neeraj @ Sonu @ Koko

17.06.2020

Sh. Naresh Gupta, Ld. Counsel was contacted on mobile No.9868597626. The Meeting ID was also sent with the timings for hearing through video conferencing but during the proceedings between 2 to 4 PM, none has joined the proceedings.

Be put up on **26.06.2020** through video conferencing.

Ld. Counsel be informed about the date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

UID No. 56683/2016
New SC No. 49/17, Old SC No. 190/15
FIR No.426/15, P.S. Mundka
U/s 363/366/376/342 IPC &
4 of POCSO Act

State Vs. Suraj @ Rahul

17.06.2020

Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
(present through video conferencing)
Sh. Jaspreet Singh, Ld. Counsel for accused Suraj @ Rahul
(present through video conferencing)
ASI Vinod, Naib Court (Prosecution)

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

This matter stand adjourned en-bloc for PE for
09.09.2020.

Contd...2

-2-

UID No. 56683/2016
New SC No. 49/17, Old SC No. 190/15
FIR No.426/15, P.S. Mundka
U/s 363/366/376/342 IPC &
4 of POCSO Act

State Vs. Suraj @ Rahul

17.06.2020

IA No.03/2020

This is an application dated 12.03.2020 u/s 439 Cr.PC on behalf of applicant/accused Suraj @ Rahul for grant of bail.

Formal notice to the complainant / prosecutrix be issued and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 363/366/376/342 IPC & 4 of POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Let the prosecutrix be summoned through e-mode through SHO as per the prescribed procedure.

Be listed for hearing on the bail application on **20.06.2020** through video conferencing at 2 pm.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

UID No. 57202/16
New SC No.150/17, Old SC No. 195/15
FIR No.300/15, P.S. Anand Parbat
U/s : 363/366/376/506 IPC & 6 of POCSO Act

State Vs. Avdesh Mandal

17.06.2020

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
(present through video conferencing)*

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

In view of order/circular No.421-10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020 and in view of meeting dated 14.06.2020 through Video Conferencing of Ld. District & Sessions Judge (West), Delhi with all the Officers of DHJS & DJS, this matter, already fixed for arguments, is taken up in the list of urgent matters being this case in the list of 5 year old cases.

Contd...2

UID No. 57202/16
New SC No.150/17, Old SC No. 195/15
FIR No.300/15, P.S. Anand Parbat
U/s : 363/366/376/506 IPC & 6 of POCSO Act

State Vs. Avdesh Mandal

17.06.2020

Ld. Counsel Sh. Wasim Firoz was contacted on Mobile no.9810926617 seeking his consent for arguments through Video Conferencing, but he has shown his difficulty to address arguments through Video Conferencing as he is out of town and has no access to any system to address the arguments.

At request, adjourned for **06.07.2020** for final arguments.

Ld. Addl. PP and Ld. Counsel for the accused have already been apprised of the next date of hearing as well as for the purpose fixed through their telephone Numbers 9650791748 and 9810926617.

Naib Court (Prosecution) who is already present in the Court today is also directed to remain present on that date.

Ahlmad to mention it in the list of urgent matters.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020

UID No. 133/2019
Fresh SC No. 22/2019
FIR No. 25/19, PS Nangloi
U/s 376/506 IPC &
Sec. 6 POCSO Act
(Date of arrest 16.01.2019)

State Vs. Rakesh

17.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Kamal Jindal, Ld. Counsel for accused Rakesh
IO W/SI Reena
(all three present through video conferencing)*

This is an application moved U/s 439 Cr.PC on behalf of accused/applicant Rakesh for grant of interim bail.

IO has informed that she could not trace the victim.

IO to enquire about the circumstances and facts for the ground taken for interim bail and submit the report by 18.06.2020 and to remain present for hearing through video conferencing.

Be listed for hearing on 18.06.2020 at 2 pm through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020